

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **03.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : TCP/149/2016
NAME OF THE PETITIONER(S) : C.Ponmalar
NAME OF THE RESPONDENT(S) : Leather Export House India Pvt. Ltd.& 3
Others
UNDER SECTION : Sec 397/398 of CA 1956

ORDER

Present: Mrs. S. Manjula Devi, Ld. Counsel for the Petitioner.
Shri.Avinash Krishnan Ravi, Ld. Counsel for RoC.
Shri. TM Naidu, Ld. Counsel for R2(a), 2(d) & (3).
None for R1, 2(b) & 2(c).

Heard.

The Respondent is a closely held family company. The shares have already been transmitted in favour of the Petitioner as prayed in the application vide relief No.1.

As regards other reliefs, the Respondents are duty bound to make the statutory compliances under the Companies Act. They are accordingly directed to make the statutory compliances as per the Act.

Now coming to Relief No.3 qua appointing the Petitioner or her nominee as director or to appoint an expert and determine the fair price of the shares and offer exit to the Petitioner, it is for the Petitioner as a shareholder to take up this issue with the company requesting for calling EGM/AGM. No such direction can be issued in this regard.

2-

In the light of above observations, nothing survives in the petition.

TCP/149/2016 is accordingly **disposed of**.

Sd/-
VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

Sd/-
SANJIV JAIN
MEMBER (JUDICIAL)

VS